

The Supreme Court has cancelled some allotments of Petrol Pumps. The actual pendency will be known after the cases cancelled by the Supreme Court are reported to DDA by the Oil companies.

(b) The company-wise allotments made during the last 3 years is as follows :

I O C	11
H P C	6
B P C	5
I B P	1
Total	<u>23</u>

(c) Yes, Sir.

(d) It depends upon the availability of site and acceptance of allotment by the Oil companies.

#### **Audit of Defence Establishments**

262. SHRI RAMCHANDRA VEERAPPA : Will the Minister of DEFENCE be pleased to state :

(a) whether the Government have formulated a scheme for the safety audit of Defence Establishments; and

(b) if so, the details thereof ?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) and (b) There is an ongoing scheme for annual safety audit of major Defence establishments handling ammunition and explosives, by experts of Centre for Environment and Explosive Safety (CEES), an establishment of Defence Research & Development organisation. Implementation of recommendations for ~~implementation~~ of safety is periodically monitored by CEES.

[Translation]

#### **Government Railway Police**

263. SHRI THAWAR CHAND GEHLOT : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Railways have contemplated disbanding the Government Railway Police (GRP) in its status paper;

(b) if so, the reasons therefor;

(c) whether the Railways are taking any concrete steps to strengthen passengers safety arrangements and to protect its property; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAM NAIK) : (a) No Sir.

(b) Does not arise.

(c) and (d) Maintenance of law and order and control of crime on Railway premises including Railway stations and running trains is the responsibility of the State Government concerned. The RPF co-ordinates with the GRP for ensuring better security to the Railway passengers and their property. The following steps have been taken by RPF for improving the passenger safety:

1. RPF Officers have been directed to hold regular co-ordination meetings with their counter-parts on the GRP and Civil Police.

2. Sharing of Special Intelligence and Crime intelligence between RPF and GRP is being done at all levels.

3. Joint Strategies for dealing with anti-social elements operating on Railways have been chalked out by the GRP and RPF.

4. RPF Sniffer dogs, wherever available, are being deployed at Railway platforms, yards etc. to sniff out explosive substances. RPF men are being trained in the identification and detection of explosive devices.

Protection of Railway property is the responsibility of the RPF. The following steps are being taken by RPF to safeguard the Railway's own property and consignments being carried by the Railways;

1. Escorting of trains carrying valuable consignment over vulnerable sections as far as possible.

2. Intensive beat patrolling in yards and other affected areas/section.

3. Joint checking at interchange points to take stock of the conditions of wagons/seals, carrying consignments.

4. RPF armed pickets are posted/deployed in vulnerable sections as far as possible.

5. Plain clothed RPF personnel are also deployed to collect intelligence with a view to tracking down the criminals.

6. Based on criminal intelligence, raids and searches are conducted on the dens of criminals/receivers of stolen property in order to bring them to book.

7. Dog squads are deployed for patrolling vulnerable yards and areas.

8. Close coordination between RPF, GRP and Local Police is maintained at various levels to apprehend criminals and receivers of stolen property.

[English]

#### **Funds to States under DW CRA**

264. SHRI HARIN PATHAK : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state the total amount allotted to the States under the programme for development of women and children in rural areas during the year 1996-97 and 1997-98, State-wise ?

THE MINISTER OF STATE OF THE MINISTRY OF

RURAL AREAS AND EMPLOYMENT (SHRI BABAGAUDA PATIL) : Total allocation of Central assistance for DWCR programme during the 1996-97 and 1997-98.

Sl. No.	State/Union Territories	Total Allocation	
		Year	
		1996-97	1997-98
1.	Andhra Pradesh	624.82	396.38
2.	Arunachal Pradesh	68.38	55.38
3.	Assam	299.70	214.88
4.	Bihar	530.25	505.25
5.	Goa	18.50	11.50
6.	Gujarat	265.65	168.13
7.	Haryana	164.45	105.25
8.	Himachal Pradesh	98.30	60.00
9.	Jammu & Kasnmir	158.00	139.00
10.	Karnataka	360.52	238.50
11.	Kerala	193.36	119.00
12.	Madhya Pradesh	479.38	449.38
13.	Maharashtra	394.00	340.00
14.	Manipur	66.63	38.63
15.	Meghalaya	89.00	62.00
16.	Mizoram	24.50	11.50
17.	Nagaland	49.25	22.25
18.	Orissa	292.88	262.88
19.	Punjab	146.88	99.88
20.	Rajasthan	246.74	215.74
21.	Sikkim	39.75	25.75
22.	Tamil Nadu	319.88	311.88
23.	Tripura	39.25	15.25
24.	Uttar Pradesh	950.28	635.75
25.	West Bengal	291.75	243.75
<i>Union Territories</i>			
1.	A & N Islands	15.77	11.25
2.	D & N Haveli	6.50	5.50
3.	Daman & Diu	7.00	8.00
4.	Lakshadweep	7.00	6.00
5.	Pondicherry	17.00	6.00
<b>Total</b>		<b>6262.37</b>	<b>4785.41</b>

[Translation]

#### **Doubling of Rail Lines**

265. SHRI MAHESH KANODIA : Will the Minister of RAILWAYS be pleased to state :

(a) whether some hindrances are coming in the way of doubling of rail lines;

(b) if so, the nature of these hindrances being faced during the last two years; and

(c) the efforts made by the Government to remove these hindrances ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAM NAIK) : (a) Yes, Sir.

(b) Constraints of resources has been the major hindrance.

(c) The funds for Plan Head 'Doubling' are proposed to be increased substantially this year.

#### **Contracts Awards for Major Minerals and Kimberlite Pipes**

266. SHRI CHANDRASHEKHAR SAHU : Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Kimberlite pipes have been found in the mines of Devbhog-Manpur area of Raipur district in Madhya Pradesh;

(b) if so, the details thereof;

(c) the details of the major minerals for which contracts and lease awarded in Rajasthan and Madhya Pradesh for their mining, exploration and marketing during February 1, 1998 to April 30, 1998;

(d) the details of amount so fixed, mineral-wise; and

(e) the names of the firms engaged for mining, exploration survey and marketing of these minerals?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI RAMESH BAIS) : (a) and (b) Yes, Sir. Five Kimberlite pipes have been found in the Bahradih-Payalikhanda Area, about 50 Km NNW (North North West) of Deobhog in Raipur district of Madhya Pradesh. Two of these Kimberlites are located at Payalikhanda and one each at Bahradih, Jangra and Kodomali. The surface dimensions of the pipes are (i) Payalikhanda I—100 M x 100 M (ii) Payalikhanda II—50 M x 50 M (iii) Bahradih 300 M x 200 M (iv) Jangra 50 M x 50 M (v) Kodomali 300 M x 300 M. Of the five Kimberlite bodies, the Payalikhanda and Bahradih Kimberlites are diamondiferous.

(c) to (e) To details of major minerals for which mining leases/prospecting licences have been granted in Rajasthan and Madhya Pradesh for their mining exploration and marketing during February 1, 1998 to April 30, 1998, alongwith the names of the firms are given in the enclosed Statements I, II, III, and IV respectively. As per the existing provisions made in MM (R & D) Act, 1957 and MCR, 1960, royalty, dead rent, etc. are levied.